(8) Non-resident Indians and over-seas corporate bodies can place funds with public limited Compianies (including Government undertakings with limited liability) in India for a period of three years with repatriation benefits provided the deposits are made in conformity with the prevailing rules and within the limits prescribed for acceptance of deposits by such companies.

Ownership rights for the Flats occupied by the Employees of SBI in Delhi

- SATYA PRAKASH 1926. SHRI MALAVIYA; Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that 132 fiats situated at State Bank Colony, Lawrence Road, New Delhi, were purchased by he State Bank of India from the DDA during 1971-72 for its employees;
- (c) whether there was any contract between the, bank and its employees that the ownrship rights of these flats will be transferred to them in due course but the ownership rights have not so far been transferred:
- (d) if so, what are the details and reasons therefor; and
- (e.) by when Government propose •t₀ transfer the ownership rights to 132 employees occupying these DDA flats"

THE MINISTER OF STATE IN THE (SHRI MINISTRY OF FINANCE JANARDHAN POOJARI): (a) to (e) The State Bank of India have advi'ed that although it is a fact that thes*? flats were purchased by State Bank of India from DDA.

it is not a fact that flats were purchased in the name_s of 132 employees who are occupying tha flats. The Bank has also stated that there is no contract between the bank and its employees that the owirership rights of these flats will be transferred in due course. The bank has further advised that the question of ownership in the name of their employees does not, therefore, arise.

Consultant Appointed to review Organisational Structure of NTC

- 1927. SHRI SHANTI TYAGI: Will the Minister of TEXTILES be pleased to state;
- (a) whether it is a fact that Government have rejected the report of Shri K. K. Dhar, a consultant appointed by the NTC to review the organisational structure of NTC; and
- (b) if so, what are the, details in this regard?

(b) whether it i_s also a factthat these flats were pt $\,$ THE MINISTER OF STATE OF THE ho MINISTRY OF TEXTILES KHURSHID ALAM KHAN): (a) and (b) The report of Shri K. K. Dhar, Consultant, has been accepted by the National Textile Corporation, as it is not based on indepth arid objective study covering all aspects of the organisational set up of the N.T.C.

Death of au Indian Citizen under mysterious circumstances in Lagos

1928. SHRT BIR BHADRA PRATAP SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state;

(a) whether Government have received letter, from Members of Parliament regarding the death of an Indian citizen, Dr. Ram S. Lachira-mani. Director, Greenland Farms Limited in Lagos (Nigeria) on the 25th Jupe, 1986;

are occupying the

- Co) whether it is a fact that gome leading newspapers in Lagos pointed Out that Shri Lachirmani died under mysterious circumstances;
- (c) whether his Ministry has taken up the matter with the Nigerian •Government; and
- (d) if so, what are the facts of the case and what is the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALE-IRO): (a) Yes Sir, the Government have received a letter from a Member of Parliament regarding the death of an Indian citizen, Dr. Ram S. Lachhiramani on 25th June, 1986 in Lagos, Nigeria.

- (b) Yes Sir, the Government have seen reports in Lagos newspapers about the death.
- (c) and (d) Our Mission in Lagos has been in touch with the police and medicai authorities in Lagos to obtain police report of the case and the report of the post mortem. While the police report is still awaited, the post mortem report has been received. The post mortem report describes the cause of the death as asphyxia.

Meeting of Indo-Libyan joint Commission

1929. SHRI BIR BHADRA PRA-TAP SINGH;

> SHRI BHAGATRAM MAN-HAR

Will the Minister of COMMERCE be pleased to state:

(a) what proposals were presented by the Libyan delegation to settle, the payment of arrears of the Indian construction firms working in Libya at a joint commission meeting held in New Delhi;

- (b) what is the reaction of the Goyernment of India to the Libyan proposals; and
- (c) what are the details of settle ments, if any, arrived at the joint commission meeting towards pay ment problems of the Indian companies?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHM DUTT): (a) to (c) During the Indo-Libyan Joint Commission meeting held in New Delhi the difficulties faced by the Indian companies, including delays in payment etc. were discussed. The Libyan side assured that they would take up the matter with the competent authoriies t_0 resolve the problems. The Indian side welcomed the assurances given by the Libyan side.

Constitution of Board of Directors of Public Sector Banks

1930. SHRI THANGABAALU: Will the Minister of FINANCE be pleased to state:

- (a) what are the dates on which the tenure of the Boards of different public sector banks expired or are due to expire;
- (b) what action Government have taken or propose to take to appoint new nominees for Directors in the nationalised banks; and
- (c) whether Government will indicate a firm date by which such vacancies on the Boards of nationalised bank_s will be filled up particularly where tenures of such Boards have expired over six months ago?

THE MTNISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) to (c) Boards of all public sector banks are functioning and are transacting their business with